

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

FRIDAY, THE SEVENTH DAY OF JUNE  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT APPEAL NO: 490 OF 2024**

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 07/03/2024 Passed in WP No 32950 of 2023 on the file of the High Court.

**Between:**

M/s.Jaihind Greenfields LLP., (formerly known as M/s.Jahind Greenfields Pvt. Ltd.) Rep.by its Director Sri Y.Pratap Reddy, Office at 8-3-229/1/D/26, Sravanthi Nagar, Road No 10, Jubilee Hills, Hyderabad.

**...APPELLANT**

**AND**

1. Devabhaktunik Ranga Rao, S/o Late Deyabhaktuni Venkat Subbaiah Aged about 76 years, Occ Retired Employee R/o D.No.11336/391a, new 373 Vivek Nagar, Chikkadpally, Hyderabad-500020
2. The State of Telangana, rep. by its Principal Secretary, Power and Energy Department, Secretariat, Hyderabad.
3. Southern Power Distribution Company Limited of Telangana State, rep. by its Chairman and Managing Director, Office at Mint Compound, Hyderabad.
4. Southern Power Distribution Company Limited of Telangana State, Rep. by its Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
5. Southern Power Distribution Company Limited of Telangana State, Rep. by its Assistant Engineer- Operations-Narsingi, Narsingi, Gandipet Mandal, Ranga Reddy District

**...RESPONDENTS**

**IA NO: 4 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders of the Leaned Single Judge dt.7/3/2024 in I.A.No. 2/2023 in W.P.No.32950/2023, imposing cost of Rs.1000/-, pending disposal of the above Writ Appeal and pass

**Counsel for the Appellant: SRI J. PRABHAKAR FOR SRI. KUNAL KAKKAD**

**Counsel for the Respondent No.1: MS.CH. VENGAMAMBA FOR MS.  
CHINTALAPUDI LAKSHMI KUMARI**

**Counsel for the Respondent No.2: GP FOR ENERGY**

**Counsel for the Respondent Nos.3 to 5: MS. NIKITA GOENKA FOR SRI R.  
VINOD REDDY SC FOR TSSPDCL**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT APPEAL No.490 of 2024**

**JUDGMENT:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. J. Prabhakar, learned Senior Counsel represents Mr. Kunal Kakkad, learned counsel for the appellant.

Ms. Ch. Vengamamba, learned counsel appears for Ms. Chintalapudi Lakshmi Kumari, learned counsel for respondent No.1.

Ms. Nikita Goenka, learned counsel appears for Mr. R. Vinod Reddy, learned Standing Counsel for Southern Power Distribution Company Limited of Telangana State, for respondent Nos.3 to 5.

2. This intra court appeal has been filed against order dated 07.03.2024 passed in I.A.No.2 of 2023 in W.P.No.32950 of 2023, by the learned Single Judge.

3. Learned counsel for the parties jointly submit that the controversy involved in the instant Writ Appeal is squarely

covered by the common judgment dated 08.04.2024 passed by this Court in Writ Appeal Nos.252, 253, 256 and 257 of 2024. It is further pointed out by Sri J. Prabhakar, learned Senior Counsel that Special Leave Petitions to Appeal (C) Nos.11536-11537 of 2024 filed against the aforesaid common judgment dated 08.04.2024 have been withdrawn by the petitioner in the aforesaid Special Leave Petitions, who is respondent No.1 in W.A.Nos.256 and 257 of 2024, on 22.05.2024. A copy of the aforesaid order passed by the Supreme Court is placed on record.

4. In view of aforesaid submissions, the following directions are issued.

The application submitted by a person seeking electricity connection has to be decided on the touchstone of criteria laid down in Clause 5 of General Terms & Conditions of Supply by TSSPDCL. The impugned order passed by the learned Single Judge is therefore set aside. TSSPDCL is directed to process the application submitted by respondent No.1 in accordance with the criteria prescribed under Clause 5 of General Terms and Conditions of Supply. Needless to state

that the appellant shall also be heard by TSSPDCL besides the application submitted by respondent No.1 for grant of electricity connection. It is made clear that this Court has not expressed any opinion on merits of the claims of the rival parties as the same has to be examined by TSSPDCL. The application preferred by respondent No.1 shall be decided by TSSPDCL by a speaking order within a period of two (2) months from today.

5. Accordingly, the Writ Appeal is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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SD/- M. MANJULA  
DEPUTY REGISTRAR

SECTION OFFICER

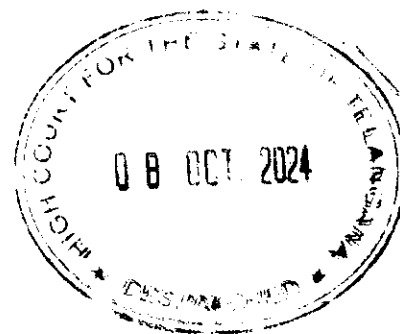
To,

1. The Principal Secretary, Power and Energy Department, Secretariat, Hyderabad.
2. The Chairman and Managing Director, Southern Power Distribution Company Limited of Telangana State, Office at Mint Compound, Hyderabad.
3. Southern Power Distribution Company Limited of Telangana State, Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
4. Southern Power Distribution Company Limited of Telangana State, Assistant Engineer- Operations-Narsingi, Narsingi, Gandipet Mandal, Ranga Reddy District
5. One CC to SRI. KUNAL KAKKAD Advocate [OPUC]
6. One CC to SRI. CHINTALAPUDI LAKSHMI KUMARI Advocate [OPUC]
7. Two CCs to GP for Energy, High Court for the State of Telangana at Hyderabad. [OUT]
8. One CC to Sri R. VINOD REDDY-SC FOR TSSPDCL [OPUC]
9. Two CD Copies

KKS

HIGH COURT

DATED:07/06/2024



JUDGMENT

WA.No.490 of 2024

DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS

(12) vvw  
24/9/24